

HIGH COURT FOR THE STATE OF TELANGANA

Writ Petition No.6865 of 2026

Between:

CH.Muralidhar

... Petitioner

AND

The State of Telangana, rep. by its Principal Secretary to
Higher Education, Secretariat, Hyderabad and three others

... Respondents

JUDGMENT PRONOUNCED ON : 25.03.2026

THE HON'BLE SMT. JUSTICE JUVVADI SRIDEVI

1. Whether Reporters of Local newspapers: Yes/No
may be allowed to see the Judgment ?
2. Whether the copies of judgment may be : Yes/No
marked to Law Reporters/Journals ?
3. Whether her Ladyship/ Lordship wish to : Yes/No
see the fair copy of the judgment ?

JUVVADI SRIDEVI, J

THE HON'BLE SMT. JUSTICE JUVVADI SRIDEVI**Writ Petition No.6865 of 2026****DATE: 25.03.2026****Between :**

CH.Muralidhar

... Petitioner

AND

The State of Telangana, rep. by its Principal Secretary to
Higher Education, Secretariat, Hyderabad and three others

...Respondents

For Petitioner : Mr. Amaragoni Malsoor Goud

For Respondents : K.Sharath, learned Assistant
Government Pleader for Higher
Education appearing for respondent
No.1 and Mr. M.Mehboob Ali,
learned Standing Counsel for AICTE
appearing for respondent Nos.2
and 3

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> Head Note:

? CITATIONS:

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE SMT. JUSTICE JUVVADI SRIDEVI

WRIT PETITION No.6865 of 2026

25 MARCH, 2026

Between:

CH.Muralidhar

... Petitioner

AND

The State of Telangana, rep. by its Principal Secretary to
Higher Education, Secretariat, Hyderabad and three others

...Respondents

: O R D E R :

This Writ Petition is filed seeking the following relief:

“to issue a Writ or order more particularly one in the Nature of Writ of Mandamus declaring the action of the 4th Respondent in not returning the petitioner Study Certificates inspite of receipt of the petitioner Written Application dated 04.02.2026 as illegal, Arbitrary, unjust and against the provisions of Education Act and against Article 14, 16, 19 and 21 of Constitution of India and to pass...”

2. Heard Mr. Amaragani Malsoor Goud, learned counsel for the petitioner, Mr. K.Sharath, learned Assistant Government Pleader for Higher Education appearing for respondent No.1 and Mr. M.Mehboob Ali, learned Standing Counsel for AICTE appearing for respondent Nos.2 and 3. There is no representation for respondent No.4.

3. Case of the petitioner is that at the time of admission into B.Tech. (Mechanical Engineering), 1st year in respondent No.4 College, all his original certificates, including SSC Memo, Intermediate Marks Memo, Transfer Certificate, Study and Conduct Certificates, Bonafide certificates of 10th Class and Intermediate and other original certificates, were retained by the Management of respondent No.4-college. He attended classes for about 15 days. It is the further case of the petitioner that on 21.09.2025, a quarrel occurred wherein seniors attacked him and his friends, resulting in injuries. In connection with the said incident, one senior, namely

committed suicide and a case in Crime No.1152 of 2025 was registered against him. Subsequently, he discontinued his studies and is presently residing with his parents at Nayakangudem Village, Kusumanchi Mandal, Khammam District.

4. Further case of the petitioner is that he made an application to respondent No.4 seeking return of his original certificates, but he refused to receive his application without any valid reasons and demanded him to pay the entire fee for the remaining three years. Thereafter, he sent another application through RPAD on 04.02.2026 which was received by respondent No.4 on 05.02.2026.

However, the same was not considered till date. Hence, the present writ petition.

5. Learned counsel for the petitioner submits that the petitioner requires his original certificates to secure employment and sustain his livelihood and no dues are pending against him. He further submits that the action of respondent No.4 in withholding the original certificates submitted by the petitioner at the time of admission is illegal and arbitrary. Therefore, he seeks a direction to respondent No.4 to forthwith return the petitioner's original certificates.

6. Perused the record.

7. It is not in dispute that the original certificates of the petitioner referred to above were submitted before respondent No.4 at the time of admission and the petitioner had discontinued his B.Tech. course from respondent No.4-college. The said certificates, being personal and academic credentials, are undoubtedly the property of the petitioner. In such circumstances, respondent No.4-college has no authority whatsoever to retain the said certificates and the retention of the petitioner's original certificates by respondent No.4 is wholly unjustified and cannot be sustained. Even assuming that the college has any monetary claim against the petitioner,

withholding his original certificates cannot be adopted as a mode of enforcing such claim, the proper remedy, if any available to the college is to proceed in accordance with law for recovery of its dues, but not retain the petitioner's original certificates.

8. For the foregoing discussion, this Writ Petition is allowed, directing respondent No.4 to forthwith return the original certificates of the petitioner to him. No costs.

Pending miscellaneous applications, if any, shall stand closed.

JUVVADI SRIDEVI, J

Date: 25.03.2026

Note:

(i) Registry is directed to communicate a copy of this order to respondent No.4 forthwith.

(ii) C.C. by 31.03.2026.

(iii) L.R. Copy to be marked.

B/o.
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